(he one hand, and, on the other, give adequate safe; uards to engineers and others in the pursuit of their own vocations in life, [t is only after all these consultations, discussions and so on that the Bill was introduced in the House on lOtl December, 1968. Many important issu< s were still raised about the scope of the Bill and how it affected the vide spectrum of con-structional w< rk in our country, in which many (ifferent types of professionals and, p irticularly engineers, are engaged. The Joint Committee has gone into all hese matters with great care and del; leration and has made several amen- mints to reconcile and harmonise different factors affecting various interesi;, for which our sincere thanks are du to its Chairman and members.

I, therefore, commend this Bill as amended by tl e Joint Committee, for the considerati .n and unanimous adoption by this a gust House.

The questio was proposed.

RE EXPUN(TION OF CERTAINWORDS FROvI THE SPEECH OFSHRI R. K. KHADILKAR MADEON 6TH MAY, 1970

श्री लाल आडवाणी (दिल्ली) : सभापति जी, जब कल सायंकाल सदन के स्थगित होने से कुछ ही पहले यहां पर श्री खाडिलकर जी ने कुछ बातें कही थीं, सदन के सब भागों की ओर से उस पर रोष प्रकट किया गया। जब उन्होंने यह कहा कि नक्सलवादियों को इस बात की छूट है कि वे कहीं से प्रेरणा लें और इस में कोई आपत्ति की बात नहीं है, तो सदन के सभी माननीय सदस्यों की तरफ से, एक आध को छोड़ कर, यह मत व्यक्त किया गया कि इस प्रकार की भाषा और इस प्रकार का कहना माओ के संदर्भ में नक्सलवादियों के संदर्भ में, और चीन के संदर्भ में, सर्वथा अनुचित है। आप ने अनुग्रह कर के सब लोगों की बात सुन कर यह आश्वासन दिया कि आप सारे रेकार्ड देखेंगे और अगर ऐसी बात होगी तो आप उस को एक्स्पंज कर देंगे। आज प्रातःकाल मेरी जानकारी में जब कांग्रेस पार्टी की मीटिंग हुई तो उस कांग्रेस पार्टी की मीटिंग में भी यह चर्चा हुई और प्रधान मंत्री जी ने आप की इस रूलिंग का हवाला देते हुए कहा कि वह कोई निर्णय करना तभी उचित समझेंगी जब उपसभापति जी राज्य सभा के इस को पहले स्वयं देख लें और इस पर अपना कोई निर्णय दे दें। मैं इस संदर्भ में निवेदन करना चाहूंगा कि आप इस सदन को कांफीडेंस में ले कर बतायें कि आप ने क्या निर्णय लिया क्योंकि इतना तीव्र रोष वास्तव में सदन में सभी तरफ से, सत्ताधारी पक्ष की ओर से और विरोधी पक्ष की ओर से भी *शायद पहले कभी नहीं* इस के लिए प्रकट किया गया। चीन हमारा दुश्मन है, और माओ एक प्रकार से भारत की शत्रुता का द्योतक है और उस के लिए यह कहना कि माओ से प्रेरणा लेना एक प्रकार से मैजिनी और गेरीबाल्डी से प्रेरणा लेना है यह अनालाजी बैठती नहीं। और इसी कारण यह आपत्ति हुई। मेरा आप से यही निवेदन है कि सदन को जानकारी दें कि इस विषय में क्या कार्यवाही की गयी है। क्या वह सारे जो आब्जेक्शनेबिल रिमार्क्स थे वह एक्सपंज हो गये या आप को ऐसा लगता है कि आप स्वयं उन को निर्देश देंगे कि वह इस प्रकार की भाषा न बोला करें। क्योंकि एक बड़ी वि-स्फोटक स्थिति है और इस बिस्फोटक स्थिति में जब सरकार का मंत्री ऐसी बात कहता हो जो एक प्रकार से चिनगारी का सा काम कर It is putting a spark to an inflammable situation. इस कारण इस विषय में आप का निर्णय अत्यन्त आवश्यक है।

श्री महावीर त्यागी (उत्तर प्रदेश) : लेकिन जब सरकार की पालिसी ही इस तरह की हो तो उस में आप को क्या कहना है?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN; : I thought it would have been better if somebody else had been in the Chair and if I had been there I would have been in a better position to explain it to you.

SHRI LAL K. ADVANI: You kindly undertook upon yourself to go through and examine the records In accordance with the wishes of the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please sit down. Certainly, I undertook it myself and it was the wish of the whole House, all sections and groups, and they said : "You look into the record and we will abide by it."

SHRI LAL K. ADVANI : The speech was subsequently denied.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I am coming to that. I came this morning at ten o'clock and went through the proceedings in greater detail, as the subject was raised. In the talks and counter-talks many things were not clear.. The position that Mr. Shah and some others took was that Mr. Khadilkar referred to China and Mao and I also felt somehow that probably it may be so. I have gone through the whole record. I have also seen the rules relating to my powers to expunge. After looking into the rules and after going through the records I felt that so far as the wording of Mr. Khadilkar is concerned there is nothing which, exercising my discretion, should be expunged. Now, 1 have directed the Secretariat to complete the proceedings. You would look into it and unless you see the whole thing, it is difficult to come to any conclusion. After thai if there is anything, according to rules and procedure you will be entitled to take up this matter.

SHRI MAHAVIR TYAGI : One submission I want to make. Even if a word of a Minister is not liked by the House, that word cannot be expunged unless it is unparliamentary. Only such words can be expunged by the Chair which are unparliamentary. If there are some words with which Members differ, they cannot be expunged just because they differ with the words. You can just bring pressure on the Government to make the hon. Minister come forward and withdraw. I can understand that. But it is not for the Chair to expunge a word only because the House does fiot agree with the word. Unless the word is unparliamentary the Chair cannot expunge it. If the word is still on the record, it is our privilege as the opposition to censure the Government that it is a clarification of their policy. So long as the words are there, we take it for granted that it is their decided policy to support Mao, Naxa-lites, etc., unless they come forward and withdraw that remark.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let us proceed now.

SHRI MAHAVIR TYAGI: It cannot be expunged.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have not expunged anything.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): After going through the record, if we feel that certain portions are worth expunging, we will bring it to your notice.

SHRI MAHAVIR TYAGI: How can that be?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Subject to the rules of procedure.

SHRI SUNDAR SINGH BHANDARI : It is for the House to decide.

THE ARCHITECTS BILL, 1968—*contd.*

श्री जगदम्बी प्रसाद यादव (बिहार) : उप-सभाध्यक्ष जी, कई दिनों के बाद आखिर स्थापत्य कला विधेयक सदन में पारित होने के लिए आया ।

मैंने संयुक्त प्रवर समिति के निवेदन को देखा और जो हैडिंग था उसे भी देखने का प्रयास किया । एक शब्द का विवेचन मैं यहां पर करना आवश्यक समझता हूं कि आज जब आर्किटेक्ट्स की बात आती है तो ऐसा लगता है जैसे अपने देश में भारतीयकरण की बात चलाई गई है, उसी तरह से इस आर्किटेक्चर की शिक्षा में और व्यवसाय में भी भारतीयकरण की आवश्यकता है । आज हमारे जो आर्किटेक्ट् हैं, भवन-निर्माण कर्ता जो हैं बड़े-बड़े दिग्गज हैं आज